

Limited during the Fourth Five Year Plan period and the basis on which this allocation was made?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): The information is being collected and will be laid on the Table of the House as soon as possible.

**Former President of India's views on Railway strike**

\*545. SHRI B. D. BARMAN:

SHRI SANT KUMAR RAHA :

SHRI INDRADEEP SINHA:

DR. Z. A. AHMAD :

SHRI S. KUMARAN :

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to the views expressed by the former President of India Shri V. V. Giri at a public meeting held in Bombay in connection with the celebrations of the 75th birthday of the CPI Chairman Shri S. A. Dange, in regard to the manner in which Government had handled the railway general strike; and

(b) if so, what is Government's reaction thereto?

THE MINISTER FOR RAILWAYS (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) Individual appeals are being considered sympathetically and already about 85 per cent of those who have appealed have been put back to duty. As regards break-in-service, break-in-service has already been condoned for about 3.9 lakhs employees and this is a continuing process.

**Sanctioned posts of Store-Keepers, Assistant Store-keepers and Ward-keepers**

\*546. SHRI J. S. TILAK :

SHRI M. KADERSHAH :

SHRI D. K. PATEL :

Will the Minister of RAILWAYS be pleased to state:

(a) the number of posts of store-keepers, Asstt. store-keepers and ward-keepers sanctioned for the office of the District Controller of stores, N.E. Rly., Izatnagar division as on 1st January, 1974;

(b) the number of posts, category-wise, out of them reserved for persons belonging to schedule castes and schedule tribes; and

(c) the number of such reserved posts lying vacant as on 1st January 1974, categorywise, and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) The number of posts sanctioned under District Controller of Stores, N.E. Railway, Izatnagar is as follows:—

Store-keepers—5

Assistant Store-keepers—8

Ward-keepers—18

(b) Posts of Store-keepers and Assistant Storekeepers are Headquarters controlled and reservation in annual vacancies for Scheduled Castes/Scheduled tribes is made on all Railway basis. Out of 18 posts of ward-keepers, 2 posts are currently reserved for Scheduled Castes and one for Scheduled Tribes.

(c) One post each reserved for Scheduled caste and Scheduled tribe in the category of ward-keepers is lying vacant and efforts are being made to fill up the same.

**Disposal of petitions in Calcutta High Court**

\*547. SHRI KALYAN ROY : Will the Minister of LAW, JUSTICE & COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 198 given in the Rajya Sabha on the 25th February, 1974 and state:

(a) whether the number of civil and criminal matters pending in the Calcutta High Court is more compared to the Bombay and Madras High Courts;

(b) if so, the details thereof till the middle of April, 1974;

(c) whether the strength of the Judges of Calcutta High Court has been increased recently; and

(d) if so, what is its impact on the speedy disposal of cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) and (b) A statement is placed on the Table of the House.

(c) and (d) Two new posts of Additional Judge were created in 1973 to provide replacements for two judges who were appointed on other assignments, but there was no increase in the effective Judge strength.

**STATEMENT**

(a) and (b) Information as at the middle of April, 1974 is not available. However, information as at the end of June, 1974 is given below: